

FORM A
PUBLIC ANNOUNCEMENT

{Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016}

FOR THE ATTENTION OF THE CREDITORS OF CITY MALL DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CITY MALL DEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08/02/2005
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209WB2005PTC101577
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Perfect Chamber 36-Ganesh Chandra Avenue, Kolkata, West Bengal-700013 Head Office: A-7, Anupam Nagar, Raipur, Chhattisgarh- 492001 Site Office: "City Mall 36", G.E. Road, N.H.06, Raipur, Chhattisgarh- 492006.
6.	Insolvency commencement date in respect of corporate debtor	08.03.2022
7.	Estimated date of closure of insolvency resolution process	04.09.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sajjan Kumar Dokania IBBI/IPA-003/IP-N000150/ 2017-2018/11729
9.	Address and e-mail of the interim resolution professional, as registered with the Board	25, Globus Fab city, Kolar Road, Chuna Bhatti, Near Suyash Hospital, Bhopal, Madhya Pradesh, 462016 sajjan_suman@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	25, Globus Fab city, Kolar Road, Chuna Bhatti, Near Suyash Hospital, Bhopal, Madhya Pradesh, 462016 sajjan_suman@hotmail.com
11.	Last date for submission of claims	22.03.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.N.A. 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads..... Physical Address:N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the CITY MALL DEVELOPERS PRIVATE LIMITED on 08.03.2022.

The creditors of CITY MALL DEVELOPERS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 22.03.2022 [the date falling fourteen days from the appointment of the interim resolution professional. Date of appointment of Interim Resolution Professional is 08.03.2022] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date and Place: 09.03.2022, Bhopal

Sajjan Kumar Dokania
Name and Signature of Interim Resolution Professional